

FORM B: PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF STAUNCH NATURAL RESOURCES PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Staunch Natural Resources Private Limited
2	Date of incorporation of the corporate debtor	22nd June 2010
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Mumbai, India, Incorporated under Companies Act, 1956.
4	Corporate Identity No. / Limited Liability Identification No. of the corporate debtor	U51432MH2010PTC228076
5	Address of the registered office and principal office (if any) of the corporate debtor	Registered Office: 701/702, NESTOR COURT, ADJ TO VINAYAK CHS, CTS-985 BAJI PRABHU DESHPANDE MARG, VILE PARLE (W) MUMBAI 400056.
6	Date of closure of Insolvency Resolution Process	27 October 2023
7	Liquidation commencement date of the corporate debtor	30th October 2023 (Order passed on 27th October 2023 and received on 30th October 2023)
8	Name and registration number of the insolvency professional acting as liquidator	Name- Mr. Mukesh Khathuria Registration Number- IBBI/IPA-001/IP-P01216/2018-2019/11925
9	Address and e-mail of the liquidator, as registered with the Board	Reg Address- 6B/1105, Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra-400101 Email- khathuria@hotmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address- Sun Resolution Professionals Private Limited 4th Floor Indian Mercantile Mansion (Extn.), Madame Cama Road, Opp. Regal Cinema, Nathalal Parikh Marg, Colaba, Mumbai 400005 Email- cirp.snrpl@gmail.com
11	Last date for submission of claims	28th November 2023 (30 days counted from the date of receiving of order)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court III has ordered the commencement of liquidation of the Staunch Natural Resources Private Limited on 27th October 2023 (order received on 30th October 2023.)

The stakeholders of Staunch Natural Resources Private Limited are hereby called upon to submit their claims with proof on or before 28th November 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post, or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Submission of false or misleading proof of claims shall attract penalties.

Mr. Mukesh Khathuria

Date: 31st October 2023

Liquidator of Staunch Natural Resources Private Limited

Place: Mumbai

Reg. No- IBBI/IPA-001/IP-P01216/2018-2019/11925



Size : 8 x 15